FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

DIGI CABLECOMM SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Digi Cablecomm Services Private Limited**
2.	Date of incorporation of corporate debtor	19/06/2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64204WB2003PTC096420
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office :** Unit No. 41A/44, Legacy Building, 4th Floor, 25A, Shakespeare Sarani, Kolkata - 700017, West Bengal, India.
6.	Insolvency commencement date in respect of corporate debtor	25th June, 2026. **(In the absence of any intimation or communication from the Hon'ble NCLT, Kolkata Bench Registry, the Interim Resolution Professional became aware of the initiation of the CIRP on 29th June, 2026.).**
7.	Estimated date of closure of insolvency resolution process	26th December, 2026.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hansraj Jaria IBBI/IPA-002/IP-N00835/2019-2020/12663
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address :** 36, Abinash Sashmal Lane, Beleghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. **Email :** hansrajjaria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address :** 36, Abinash Sashmal Lane, Beleghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. **Email :** digicablecomm.cirp@gmail.com
11.	Last date for submission of claims	13th July, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	**Weblink :** https://ibbi.gov.in/home/downloads **Physical Address :** 36, Abinash Sashmal Lane, Beleghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Digi CablecommServices Private Limited on 25th June, 2026. **(In the absence of any intimation or communication from the Hon'ble NCLT, Kolkata Bench Registry, the Interim Resolution Professional became aware of the initiation of the CIRP on 29th June, 2026).**

The creditors of Digi CablecommServices Private Limited, are hereby called upon to submit their claims with proof on or before 13th July, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Hansraj Jaria

Interim Resolution Professional

Digi Cablecomm Services Private Limited

IBBI/IPA-002/IP-N00835/2019-2020/12663

AFA No.: AA2/12663/02/300627/204411 | Valid upto 30th June 2027

Date : **30.06.2026**

Place : **Kolkata**

SBI

SBI, R.B.O. Chinsurah , Municipal Bus Stand, "Rohra Plaza" J.C. Ghosh Sarani, Post-Chinsurah, Hooghly-712101

BRANCH PREMISES REQUIRED FOR STATE BANK OF INDIA

State Bank of India is looking for a premises for shifting its Chinsurah Branch (00056) comprising of approximately 5000-5500 sq. ft (Carpet Area) commercial space preferably within 1 km from existing Chinsurah Branch Premises (preferably at **Ghori More/Akhan Bazar/Bus Stand** area) and at ground floor with Car Parking facility and Generator space. Willing landlord/lady are advised to apply within 15 days with both **Technical Bid & Financial Bid** within banking/office hours & submit their bid in two seperate sealed covers so as to reach the office of The Regional Manager, R.B.O.-V, Chinsurah in the above mentioned address. For further details please log on to our website **https://sbi.bank.in/web/sbi-in-the-news/procurement-news**. No brokerages or commission will be paid in this connection. The bank reserves the right to accept or reject any offer without assigning any reason thereof. For enquiry, you may contact Mobile No. - **9674 713 805 / 9123 376 648 / 9674 750 723**

Date : 30.06.2026
Place : **Chinsurah**

Regional Manager, R.B.O.-V, Chinsurah

DEPUTY CONSERVATOR OF FORESTS, URBAN RECREATION FORESTRY DIVISION

ABRIDGED TENDER NOTICE

The Ex-Officio Manager, GPW/WBFDCL & Deputy Conservator of Forests, Urban Recreation Forestry Division invites Tender Notice for various works as follows:-

Corrigendum for Date Extension

Corrigendum has been added to the following NIT.

NIT No.	Tender ID	Last Date of Bid Submission
10/GPW/CS/WBFDC/2026-27	2026_FDCL_1027602_1	02.07.2026

Details can be seen at **https://wbtenders.gov.in**

Sd/-
EOM, GPW, WBFDCL & DCF, URF Division

WBSETCL

WEST BENGAL STATE ELECTRICITY TRANSMISSION COMPANY LIMITED
(A Government of West Bengal Enterprise)
Registered Office: Vidyut Bhavan, Block-DJ, Sector-II, Bidhannagar, Kolkata-700091
CIN: U40101WB2007SGC113474 • web: www.wbsetcl.in

NIT No.: CE(P)/WBSETCL/132 KV Power Cables/26-27/09 Date: 30.06.2026

E-Tender is invited for procurement of 132 kV Power Cables. Bid documents can be downloaded from **30.06.2026, 11:00 A.M.** and bids shall be submitted (online) up to **04:00 P.M., 28.07.2026.** Visit the following websites - **www.wbtenders.gov.in, www.wbsetcl.in** for details. ICA-T11261(3)/2026

SBI

SBI, R.B.O. Chinsurah , Municipal Bus Stand, "Rohra Plaza" J.C. Ghosh Sarani, Post-Chinsurah, Hooghly-712101

BRANCH PREMISES REQUIRED FOR STATE BANK OF INDIA

State Bank of India is looking for a premises for shifting its Jamgram Branch (08724) comprising of approximately 2000-2500 sq. ft commercial space preferably within 500 metre from existing Jamgram Branch Premises and at ground floor with Car Parking facility and Generator space. Willing landlord/lady are advised to apply within 15 days with both **Technical Bid & Financial Bid** within banking/office hours & submit their bid in two seperate sealed covers so as to reach the office of The Regional Manager, R.B.O.-V, Chinsurah in the above mentioned address. For further details please log on to our website **https://sbi.bank.in/web/sbi-in-the-news/procurement-news**. No brokerages or commission will be paid in this connection. The bank reserves the right to accept or reject any offer without assigning any reason thereof. For enquiry, you may contact Mobile No. - **9674729032 / 9123 376 648 / 9674 750 723**

Date : 30.06.2026
Place : **Chinsurah**

Regional Manager, R.B.O.-V, Chinsurah

सीएमपीडीआई cmpdi

सेन्ट्रल माईन प्लानिंग एण्ड डिजाईन इन्स्टीच्यूट लिमिटेड
Central Mine Planning & Design Institute Ltd.
(A Subsidiary of Coal India Ltd.)
Gondwana Place, Kanke Road, Ranchi-834008, Jharkhand India

NOTICE

" All the tenders issued by CIL and its Subsidiaries for Procurement of Goods, Works and Services are available on websites of Coal India Ltd. **www.coalindia.in/** respective Subsidiary Company (CMPDI, **www.cmpdi.co.in**), CIL e-procurement portal **https://coalindiatenders.nic.in** and Central Public Procurement Portal **https://eprocure.gov.in.** In addition, procurement is also done through GeM portal **https://gem.gov.in"**

पंजाब एण्ड सिंध बैंक Punjab & Sind Bank

(A Govt. of India Undertaking)
Where service is a way of life

Regional Office: Kolkata, 14/15, Old Court House Street, Kolkata- 700001

NOTICE: CLOSURE OF INOPERATIVE ACCOUNTS WITH ZERO BALANCE

This notice is a continuation of our earlier notices dated **02-06-2026** and **16-06-2026**, directed to account holders whose accounts have remained Inoperative for the last 8 years, with no customer-induced transactions for the **last 10 years**, and maintain a Zero Balance.
To avoid closure, please reactivate your account by submitting updated KYC documents at your nearest **Punjab & Sind Bank branch** on or **before 20.07.2026**. Accounts not activated by this date will be closed on or **after 21.07.2026** without further notice.

WARREN TEA LIMITED

CIN: L01132WB1977PLC271413,
Registered & Corporate Office: Johar Building, 8th floor, P-1, Hide Lane, Kolkata 700 073. **Tel:** 033 22360025
Email: corporate@warrentea.com **website:** www.warrentea.com

1st Reminder Notice to Shareholders
Special Window for Re-lodgment of Transfer Requests of Physical Shares

Further to our Notice of 16th March, 2026, pursuant to SEBI Circular No. HO/38/13/11(2) 2026-MIRSD-POD/1/3750/2026 dated 30th January, 2026, all shareholders/investors of the Company are hereby informed that another special window has been opened for a period of one year from 5th February, 2026 to 4th February, 2027 to facilitate transfer of shares in physical mode. This facility is available only to those shareholders/investors who had executed the Transfer Deeds before 1st April, 2019 but either not lodged/rejected /returned/not attended due to deficiency in the documents/process or otherwise. The transfer deed must be accompanied with original share certificate (s) and proof of acquisition.

Eligible shareholders/investors may furnish the requisite documents to the Company Registrar and Share Transfer Agent i.e. MUFG Intime India Private Limited, Rasoi Court, 5th floor, 20, Sir R. N. Mukherjee Road, Kolkata 700 001.

During this Special Window, the securities transferred shall be credited only in dematerialized form and shall be subject to a lock-in period of one year from the date of registration of transfer. During the lock-in period, such securities shall not be transferred, lien marked or pledged. Shareholders/Investors are requested to follow the prescribed transfer-cum-demat process. Requests involving disputed ownership or shares that have already been transferred to the Investor Education and Protection Fund (IEPF) shall not be considered.

Transfer requests submitted after 4th February, 2027 will not be accepted by the Company/RTA.

For any query, you can contact our RTA at investor.helpdesk@in.mpms.mufg.com / rta@cbmsl.com and Company at investors@warrentea.com

For **Warren Tea Limited**
Soma Chakraborty
Executive Director & Company Secretary
ACS 11108

Place : Kolkata
Dated : 30th June, 2026

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DIGI CABLECOMM SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Digi Cablecomm Services Private Limited**
2.	Date of incorporation of corporate debtor	19/06/2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64204WB2003PTC096420
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office :** Unit No. 41A/44, Legacy Building, 4th Floor, 25A, Shakespeare Sarani, Kolkata - 700017, West Bengal, India.
6.	Insolvency commencement date in respect of corporate debtor	25th June, 2026. **(In the absence of any intimation or communication from the Hon'ble NCLT, Kolkata Bench Registry, the Interim Resolution Professional became aware of the initiation of the CIRP on 29th June, 2026.).**
7.	Estimated date of closure of insolvency resolution process	26th December, 2026.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hansraj Jaria IBBI/IPA-002/IP-N00835/2019-2020/12663
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address :** 36, Abinash Sashmal Lane, Beleghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. **Email :** hansrajjaria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address :** 36, Abinash Sashmal Lane, Beleghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal. **Email :** digicablecomm.cirp@gmail.com
11.	Last date for submission of claims	13th July, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	**Weblink :** https://ibbi.gov.in/home/downloads **Physical Address :** 36, Abinash Sashmal Lane, Beleghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010, West Bengal.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Digi CablecommServices Private Limited on 25th June, 2026. **(In the absence of any intimation or communication from the Hon'ble NCLT, Kolkata Bench Registry, the Interim Resolution Professional became aware of the initiation of the CIRP on 29th June, 2026).**
The creditors of Digi CablecommServices Private Limited, are hereby called upon to submit their claims with proof on or before 13th July, 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Hansraj Jaria
Interim Resolution Professional
Digi Cablecomm Services Private Limited
IBBI/IPA-002/IP-N00835/2019-2020/12663
AFA No.: AA2/12663/02/300627/204411 | Valid upto 30th June 2027

Date : **30.06.2026**
Place : **Kolkata**

EAST COAST RAILWAY

NOTICE FOR SHORTLISTING OF BRANDS OF PACKAGED DRINKING WATER (PDW)

Notice No:- PDW- 01/2026

Invites applications in the prescribed proforma from manufacturer of the reputed brands of the PDW (Packaged Drinking Water) for shortlisting for use/ service/sale in licensee catering units, MPS units and Fruit & Juice Stalls units of the East Coast Railway jurisdiction.

Application form can be obtained from the **office of Principal Chief Commercial Manager, East Coast Railway, Ground Floor, North Block, Rail Sadan, Bhubaneswar on any working day between 10.00 hrs to 18:00 hrs upto 23.07.2026 on payment of Rupees Five Thousand Nine Hundred only (Incl. of 18% GST) (Rs 5000/- + 18% GST= Rs 5900/-) for the above item. Applicable GST** is required to be deposited with GST authorities. The application form and other terms and conditions can also be downloaded from the East Coast Railway's website i.e. **https://eastcoastrail.indianrailways.gov.in** by going through Tender >> Expression of Interest of the portal.

The application can be put in the drop box kept in the **Catering Cell, office of the Principal Chief Commercial Manager, East Coast Railway, Ground Floor, North Block, Rail Sadan, Bhubaneswar on any working day between 10:00 hrs to 18.00 hrs after the issue of this notification till 24.07.2026 at 11.00 hrs.** Any application submitted after the aforesaid date and time will not be accepted. It is also clarified that this is not a tender notice but application for shortlisting of brands of PDW. The applications will be **opened on 24.07.2026 at 12.00 hrs.**

PR-270/R/26-27 **Chief Commercial Manager/(Catg)**

Bank of India BOI

ASSET RECOVERY BRANCH-SURAT
5th Floor Bank of India Building , Kanpith, Lalgate, Surat, Gujarat-395003
Mob: 99248 69768

APPENDIX-IV
[See rule-8(1)]
POSSESSION NOTICE (for Immovable property)

Whereas
The undersigned being the authorised officer of Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **18/11/2022** calling upon the borrower M/s Ideal Movers Private Limited (merged entity of Ideal Resources Private Limited & Ideal Movers Private Limited) to repay the amount mentioned in the notice being **Rs. 1,23,39,38,728.50 (One Hundred Twenty Three Crore Thirty Nine Lakhs Thirty Eight Thousand Seven Hundred Twenty Eight and Fifty Paisa)** within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this **24th day of June of the year 2026**;
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India for an amount Rs. 123,39,38,728.50/- and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the immovable property situated at premises No. 19-B, 'Rajiv Apartments', Flat No. 11, 5th Floor, Mandeville Garden, Kolkata-700019, admeasuring 2093 sq.ft (super built up area) standing in the name of Denzong Trading Co. Private Limited. Tenor: Freehold.
Bounded; On the North by:- 17A & 17B Mandeville Gardens , **On the South by:-** 21/1, Mandeville Gardens , **On the East by:-**19A, Mandeville Gardens & Road , **On the West by:** 4, 5 & 6 Suren Tagore Road

Date: 24.06.2026
Place: Kolkata

Name: Md. Khursheed Alam
Authorized Officer, Bank of India

बैंक ऑफ़ इंडिया Bank of India BOI

Relationship beyond Banking

BANK OF INDIA
BARASAT ZONAL OFFICE
ASSET RECOVERY DEPARTMENT
2nd Floor, DD-2, Salt Lake, Sector 1, Bidhan Nagar, Kolkata - 700064

Appendix-IV [See Rule-8(1)]
POSSESSION NOTICE
(for Immovable Property)

Whereas
The undersigned being the authorized officer of the **BANK OF INDIA, BARRACKPORE** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 23.04.2026** calling upon the **borrower Mr Samrat Acharjee & Mrs Suparna Dutta** to repay the amount mentioned in the notice being **Rs.29,67,335.00 (Twenty Nine Lakh Sixty Seven thousand three hundred thirty five plus interest to be charged from 20.04.2026)** within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **29th day of June of the year 2026.**
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **BANK OF INDIA, BARRACKPORE BRANCH** for an amount **Rs.29,67,335.00 (Twenty Nine Lakh Sixty Seven thousand three hundred thirty five)** and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

(a) EQM of Residential flat measuring an area Super Built Up Area: 1150.00 Sq. ft., being No. C3 on the 3rd floor of a (G+IV) residential building namely "USHA APARTMENT" situated at Holding No 144, 3 Desh Badhu Nagar, Mouza Sukhchar, RS Dag No 3791/5434, Under Khatian No 339 and EP No 10, Jl No-9, Touzi No 156, Under Ward No 14, Panihati Municipality, PO Sukhachar, PS Khardah, ADSRO Sodepur, Dist-North 24 Parganas, Pin-700115, Being Deed No. I-1524-08454/2022 Dated 16-09-2022. **The flat is Bounded by; On the North:** Open to Air; **On the South:** Open to Air; **On the East:** Open to Air, **On the West:** by Others Flat, Lobby & Stair, **The Property is Bounded by; On the North:** House of Sri Kumud Nandy; **On the South:** 16ft wide colony Road; **On the East:** 18 feet Desh Bandhu Nagar Road; **On the West:** House of Smt Santilata Dey.

Date: 29.06.2026
Place: Barrackpore

Sd/- Chief Manager & Authorized Officer
Bank of India, Barrackpore Branch

इण्डियन ओवरसीज बैंक Indian Overseas Bank

आपकी प्रगति का सच्चा साथी
Good people to grow with

Asset Recovery Management Branch; No.9, Chittaranjan Avenue, 1st Floor, Kolkata- 700072. Phone - 8925951996, Email.- iob1996@iob.in

Ref. No.1996/DE/DN/2026-27 **Date: 25.06.2026**

Without Prejudice

To,
1) Mrs. Nanda Das, W/o. Mr. Babul Das alias Bablu Das, **Proprietrex of M/s. Deep Enterprise**
Address: 95, Santoshpur Avenue, P.S.- Castle, Kolkata- 700075.
& 86, Santoshpur Avenue, P.S.- Castle, Kolkata- 700075.
& 74D, Baderiapur Road, Jadavpur, P.S.- Jadavpur, Kolkata- 700092.
& 12A, Kalibari Road, P.S.- Kasba, Kolkata- 700075.
& 395, Rani Rasmoni Bagan, P.S.- Kasba, Kolkata- 700075.
& 22/C Avenue, South Santoshpur, Kolkata- 700075.
& 36, Garfa Main Road, 1st Floor, Meenakshi Apartment, Near SD-4 Bus Stand, Kolkata-700078,
& 32/1 Santoshpur East Road, P.S.- Kasba, Kolkata- 700075.

2) Mr. Babul Das alias Bablu Das, S/o. Mr. Sukhendu Kumar Das,
Address: 95, Santoshpur Avenue, P.S.- Castle, Kolkata- 700075.
& 86, Santoshpur Avenue, P.S.- Castle, Kolkata- 700075.
& 74D, Baderiapur Road, Jadavpur, P.S.- Jadavpur, Kolkata- 700092.
& 12A, Kalibari Road, P.S.- Kasba, Kolkata- 700075.
& 395, Rani Rasmoni Bagan, P.S.- Kasba, Kolkata- 700075.

Sir/Madam,
Re: Demand Notice- Credit Facilities granted to M/s. Deep Enterprise; Proprietrix: Smt Nanda Das with Indian Overseas Bank, Lake Market Branch now maintained with ARMB-Kolkata.

We invite your attention to the Cash Credit Facility availed by you in the name of **M/s. Deep Enterprise represented through the Proprietrix Mrs. Nanda Das and guaranteed by Mr. Babul Das alias Bablu Das,** which is classified as Non-Performing Asset on 31.12.2003.

The Bank Dues in Cash Credit Facility availed by you is still outstanding and as per Recovery Certificate issued by the Hon'ble Debt Recovery Tribunal-2, Kolkata under **RC No. 102/2012** arising out of **OA No.189/2007** stands at **Rs.2,82,44,974/- as on 24.06.2026** plus further interest, cost and expenses.

We also understand that the Proprietrex Mrs. Nanda Das has also availed One Jewel Loan against Pledge of Jewels that has been settled and closed. The pledged jewels are undelivered considering the above dues outstanding.

Hence, we hereby give you notice for payment of the Bank Dues of **Rs.2,82,44,974/- as on 24.06.2026** plus further interest, cost and expenses till the date of payment, within One Month from the receipt of the said Demand Notice. In Case you fail to repay the Bank dues within the stipulated time frame, Bank in its exercise of its Rights of General Lien shall sale the Pledged Jewel in public auction for recovery of dues and the sale proceeds shall be adjusted towards the Loan outstanding in the NPA account M/s. Deep Enterprise.

We also advise you that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we have for recovery of the above-said dues as well as out right to make further demands in respect of sums due and payable by you.

For Indian Overseas Bank
Chief Manager

SURYODAY A BANK OF SMILES

Suryoday Small Finance Bank Limited
Regd. & Corp. office : 1101, Sharda Terraces, Plot 65, Sector – 11, CBD Belapur, Navi Mumbai – 400614. CIN: L65923MH2008PLC261472.

POSSESSION NOTICE

Whereas The undersigned being the Authorized Officer of the M/s. Suryoday Small Finance Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 6 & 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned herewith:

Name of Borrower / Co-Borrower/ Guarantor	Date of Demand Notice	06.02.2026
227000004526 & 257000015091, 1) MR. B RAVINDRA PALLIWAR S/O NAIN DAS PALLIWAR 2) MR. NAIN DAS PALLIWAR S/O KANHAIYA DAS PALLIWAR	**Total Outstanding Amount in Rs.**	Rs.13,45,689.43/- & Rs. 5,58,076.40/- as on 05.02.2026
	Date of Possession	24.06.2026 (Symbolic)

Description Of Secured Asset(S) /Immovable Property (Ies) : All The Part And Pieces Of Flat Situated On The Third Floor Of Plot/Flat No. 'Lig/35' (Thirty-Five) Of Area 555.21 (Five Hundred Fifty-Five Point Two One) Square Feet I.E. 51.60 (Fifty-One Point Six Zero) Square Meters In Block No. 02 (Two), A Multi-Storey Building Situated On Khasra No. 524 And 522/1.196 (Five Hundred Twenty-Four And Five Hundred Twenty-Two Increasing To One Thousand One Hundred Ninety-Six) Under The Kachana Scheme Of Chhattisgarh Housing Board, Village Kachana P.H. No. 110/40, Tehsil W. District Raipur (Chhattisgarh). The Property Sold Is Situated 1/4 Km Inside From The Main Road Under The Kachana Housing Board Scheme. The Boundary Of The Above Property Is As Follows:- North Block No. A, South Plot Number 33, East Block Number C, West Plot Number 36

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the M/s Suryoday Small Finance Bank Ltd, for an above mentioned demanded amount and further interest thereon.
Place : Raipur, Date : 30.06.2026 **Authorised Officer, Suryoday Small Finance Bank Limited**

TATA CAPITAL HOUSING FINANCE LTD

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described hereinbelow in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules.
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.
The borrower's attention is invited to provisions of sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir (s)/ Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHL05000001 00452458, TCHIN050000010 0453394	**Mr. Javeed Aziz, Mrs. Nausheen Perveen**	Rs. 34,74,153/- (Rupees Thirty Four Lakhs Seventy Four Thousand One Hundred and Fifty Three Only) as on 06-04-2026	**27-06-2026**

Description of Secured Assets/Immovable Properties: All That one Storeyed Brick Built Old Building Dwelling House Messuage Hereditaments And Premises Together With The Piece And Parcel of Land Thereunto Belonging Whereon or Part Whereof The Same Is Erected And Built Containing By Measurement of An Area of 1 (One) Cottah 6 (Six) Chittaks 42 (Forty Two) Square Feet Be The Same Little More or Less Comprised In Holding No. 81, Sub-division 'B' of Division - 4 Under Touzi No. 2833 of The Alipore Collectorate At Mouza Entally Panchannagram P.S. Entally 24-PGS. Registry Office Sub-registrar Sealdah Being The Premises No. 22/c, Maulvi Ismail Street, Which Is At Present Known As 22/c, Ismail Street, Calcutta-14 Within The Limit of The Calcutta Municipal Corporation Butted And Bounded In The Manner Following: on The North : By 22/B, Ismail Street, Calcutta. on The South : By A Mosque, on The East : By 22/a, Ismail Street, Calcutta. on The West : By Muslim Burial Ground.

TCHHL0500000100344 929, TCHIN0500000 100346796	**Mr. Suraj Das, Mrs. Kajal Das**	Rs.18,20,643/- (Rupees Eighteen Lakhs Twenty Thousand Six Hundred and Forty Three Only) as on 06-04-2026	**27-06-2026**

Description of Secured Assets/Immovable Properties: All That The Self-contained Flat Having A Super Built Area Ad- Measuring About 700 Sq. Ft. (Seven Hundred) Sq. Ft., Carpet Area 555 Sq.ft. More or Less, Being Flat No. 4, Consisting of Two Bedrooms, one Dinning Cum-Kitchen, Two Balcony And one Toilet, on The 2nd Floor Backside Portion, of The Building Namely Lying And Situated At Premises No. 01N, Rakhal Mukherjee Road, Mailing Address 14/5, Rakhal Mukherjee Road, Being Assessee No.411261500685, Under Kolkata Municipal Corporation Ward No. 126, P.O. Sarsuna, P.S. Sarsuna (Previously Thakurpukur), Kolkata-700061, in The District of 24 Parganas (south)

TCHHL0500000100403 887, TCHIN050000 0100404439	**Mr. Subrato Roy, Mrs. Sumona Ganguly**	Rs. 24,90,336/- (Rupees Twenty Four Lakh Ninety Thousand Three Hundred Thirty Six Only) as on 09-04-2026	**27-06-2026**

Description of Secured Assets/Immovable Properties: All That One Self-contained Flat, With Marble Flooring, Being Flat No. "A-1", on The First Floor, (Western Side) without Lift Facility, Having Super Built Up Area of 685 Sq. Ft. And Carpet Area 520 Sq. Ft. More or Less of The Said G+3 Storied Building Situated At K.M.C. Premises No. 138, Seikhpara (Sheikhpara), P.O. Bansdroni, P.S. Formerly Regent Park Now Bansdroni, Kolkata - 700096, District South 24 Parganas, Within The Limits of The Kolkata Municipal Corporation, Under Ward No. 112

Date: - 27.06.2026
Place: - KOLKATA, WEST BENGAL

Sd/- Authorised Officer,
For Tata Capital Housing Finance Limited

Barooahs bagpack

B & A PACKAGING INDIA LIMITED
CIN: L21021OR1986PLC001624
Regd. Office: 22, Balgopalpur Industrial Area, Balasore-756020, Odisha
Corp. Office: 113, Park Street, 9th Floor, Kolkata – 700016
Phone: (033) 2217 8048, 2226 9582
Email: investorsgrievance@bampl.com, Website: www.bampl.com

NOTICE OF 40TH ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE INFORMATION

NOTICE is hereby given to the members of B & A Packaging India Limited ("the Company") that the 40th Annual General Meeting ("AGM") of the Company will be held at the Registered Office of the Company at 22, Balgopalpur Industrial Area, Balasore-756020, Odisha on Thursday, 23rd July, 2026 at 11.00 A.M. (IST) to transact the business, as set out in the Notice of the AGM.
The Notice of AGM together with Annual Report for the Financial Year 2025-26 have been sent to all Shareholders of the Company and dispatch of the same has been completed on Monday, 29th June 2026. The Notice of the AGM and Annual Report are also available and can be downloaded from the Company's website at **https://www.bampl.com** and website of the Stock Exchange where the Company's equity shares are listed i.e. BSE Limited at **https://www.bseindia.com.**
Pursuant to the provisions of Section108 of the Companies Act' 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 ("the Rules") framed thereunder and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing the facility to exercise the right to vote at the AGM by electronic means (remote e-voting) other than the venue of the AGM and the business may be transacted through the remote e-voting services provided by CDSL.
Members holding shares either in physical form or in dematerialized mode, as on the cut-off date, i.e., Thursday,16th July 2026 may cast their vote electronically on the Resolutions set forth in the Notice of AGM through remote e-voting. All the members are hereby informed that:

i. The remote e-voting period will commence on Monday, 20th July 2026 at 10.00 A.M. (IST) and will end on Wednesday, 22nd July 2026 at 5.00 P.M. (IST). During this period, members may cast their vote electronically. Thereafter the remote e-voting module shall be disabled by CDSL for e-voting.
ii. Members can opt only one mode of voting i.e. E-voting or ballot voting at the venue of AGM. Members who have voted through remote e-voting will be eligible to attend the AGM. However, they will not be eligible to vote at the AGM. Incase a Member casts his/her vote through both modes, voting done by remote e-voting shall prevail and vote cast through ballot shall be treated as invalid. Members are requested to note that e-voting will not be extended at venue of the AGM.
iii. Incase of any query relating to remote e-voting, members may refer to Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of **www.evotingindia.com** or write an e-mail to **helpdesk.evoting@cdslindia.com** or contact Mr. Rakesh Dalvi, Sr. Manager, CDSL at toll free no. 1800 22 5533.
iv. A member entitled to attend the AGM and vote thereat is entitled to appoint a proxy to attend and vote on a poll at the venue of the AGM instead of himself/herself and proxy need not be a member. The proxy form(s) should be deposited at the Registered office of the Company or at the office of the Company's Registrar and Share Transfer Agent, MCS Share Transfer Agent Limited at 383, Lake Gardens, 1st Floor, Kolkata-700045 not less than forty-eight hours before the commencement of the meeting.
v. Pursuant to the provisions of Section 91 of the Companies Act' 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Friday, 17th July 2026 to Thursday, 23rd July 2026 (both days inclusive).
vi. An equity dividend of Re. 1 per share as recommended by the Board of Directors of the Company, if approved, at the AGM will be paid within stipulated timeline to those members whose name appears in the Register of Members or in the records of the Depositories as beneficial owners of the shares as at the close of business hours on Thursday,16th July 2026. In accordance with relevant SEBI Circulars, dividend payments are mandated to be made through the Electronic Clearing System (ECS). Members holding shares in physical mode are encouraged to opt for and utilize ECS to ensure timely receipt of dividends. Members holding shares in demat mode are requested to promptly notify any changes in their address or bank account details to their respective Depository Participants (DPs). Members holding shares in physical form are requested to submit the form ISR-1, ISR-2 and ISR-3/SH-13 which are available at the website of the Company to the RTA of the Company, MCS Share Transfer Agent Limited, to enable them to update the necessary records for payment of dividends in electronic mode.

For B & A Packaging India Limited
Sd/-
Anupam Ghosh
Company Secretary and Compliance Officer

Place: Kolkata
Date: 29th June, 2026

AXIS BANK

AXIS BANK LTD.
A.C. Market Building, 3rd Floor, 1 Shakespeare Sarani, Kolkata - 700071

Appendix IV [See rule 8(1) Possession Notice (for immovable property)

Whereas, the undersigned being the Authorised Officer of the Axis Bank Ltd, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower/s/Co- Borrower/s/guarantor/s to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within 60 days from the date of the said notice.
The borrower/s/Co-Borrower/s/guarantor/s, having failed to repay the amount, notice is hereby given to the borrower/s/Co-Borrower/s/guarantor/s, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on the date mentioned herein after.
The borrower/s/Co-Borrower/s/guarantor/s, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Ltd., for an amount mentioned in the notice along with interest thereon and penal interest, charges, costs etc. from date of demand notice.
The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Name & Address of Borrower / Guarantor	A) Amount Due as of Notice date B) Date of Demand Notice C) Date of Possession
1. Mr. Santanu Ray S/O. Bidur Roy **2. Mr. Bidur Roy @ Bidur Ray** S/O. Gobindocharan Roy Both Residing at: Purshuri, Agar Paschim Medinipur-721222	**A)** Rs.28,36,520/-under Loan A/c No.921030004104806, as on 25.11.2025 (this amount includes interest applied till 01.11.2024) and Rs.42,072.45/- due under Loan A/c No.921030004104848, as on 25.11.2025 (this amount includes interest applied till 01.11.2024), **B) 31.12.2025** **C) 25.06.2026 (Symbolic)**

SCHEDULE Description of the Mortgaged Property

ALL THAT piece and parcel of land and measuring about of 4 decimals more or less situated at Mouza-Purshuri, JL No.181, LR Khatian No. 3417 LR Plot No. 1981, Police Station-Chandrakona, in the District of Paschim Medinipur together with all the buildings and structures standing thereon.

Date: 30.06.2026;
Place: Purshuri,Agar

Authorised Officer;
Axis Bank Ltd.

CIN: U70109WB2006PLC111457

NOTICE INVITING TENDER (NIT)

"Dhariwal Infrastructure Limited (DIL) 2 X 300 MW coal based thermal power plant near Tadali Village of Chandrapur Dist. (M.H), invites offer for Transportation & Handling of 4.50 Lakh MT approximately of coal under RCR mode from SECL Collieries to Dhariwal Infrastructure Limited Plant. Detailed terms & conditions of the NIT and due dates of submission are available under Tender notification section of the official DIL website **https://www.

প্রথা ও নিয়ম মেনে পালিত হল মাহেশের জগন্নাথদেবের স্নানযাত্রা

নিজস্ব প্রতিবেদন, মাহেশ: ৬৩০ বর্ষে পড়লো মাহেশের রথ ও স্নানযাত্রা উৎসব। প্রথা ও নিয়ম মেনে পালিত হলো মাহেশের জগন্নাথদেবের স্নান যাত্রা। আর এখন থেকেই শুরু হলো রথযাত্রার দিন গোনা। সোমবার সকালে পহুন্ডি যাত্রার পরে স্নান বেদীতে নিয়ে আসা হয় জগন্নাথ, বলরাম ও সুভদ্রার বিগ্রহ। তারপর স্নানবেশ পরানো হয়। মন্দির কর্তৃপক্ষের তরফে জানানো হয়েছে অমৃতযোগে পুণ্য স্নান শুরু হয় সকাল ১০টা ১৫ মিনিটে। স্নানযাত্রা উৎসব দেখতে অগণিত ভক্তের সমাবেশ দেখা গিয়েছে।

রীতি অনুযায়ী স্নানমঞ্চে ২৮ ঘড়া গঙ্গাজল এবং দেড় মণ দুধ দিয়ে স্নান

করানো হয় জগন্নাথ, বলরাম ও সুভদ্রাকে। ১০৮টি কলসের বিশেষ দ্রব্য দিয়ে জগন্নাথদেবের মহাভিষেক স্নান যাত্রা হয়েছে। প্রচলিত বিশ্বাস, ওই পরিমাণ দুধ-গঙ্গাজলে স্নান করে জগন্নাথদেবের জ্বর আসে। মন্দির বন্ধ রেখে সেবা-শুশ্রূষার পরে সুস্থ হন জগন্নাথদেব। তারপরে রথযাত্রার দিন রথে করে মাসির বাড়ি যান জগন্নাথদেব। দিনভর পুজো, হোমযজ্ঞ, আরতি, ভোগ নিবেদনের পরে অনবসর হয় রাত সাড়ে ন'টায়। মাহেশ জগন্নাথ মন্দির ট্রাস্টি বোর্ডের অন্যতম সেবায়েত ও সম্পাদক পিয়াল অধিকারী বলেন, 'অগণিত ভক্তের ঢল নেমেছে। জগন্নাথ দেবের স্নানযাত্রা বিখ্যাত। আমরা নীলকণ্ঠ পাখি দেখতে পাই স্নানযাত্রার ইতিহাসে। আজকের পরে বিভিন্ন বেশে সাজানো হবে প্রভুকে। এরপর অনবসর সেবা হয়। আগামীকাল থেকে মন্দিরের দরজা বন্ধ হয়ে যাবে। মন্দির খুলবে শুক্লা অমাবস্যা তিথিতে। ১৪ জুলাই নবযৌবন।'

হাসনাবাদে ২ মাসের শিশুকে খুনের অভিযোগ

নিজস্ব প্রতিবেদন, হাসনাবাদ: মাত্র ২ মাসের শিশুকে বাড়ি থেকে তুলে নিয়ে পুকুরের জলে ডুবিয়ে খুন। পুকুর থেকে দেহ উদ্ধার করল পুলিশ। কে বা কারা এই নৃশংস খুন করলো তার তদন্ত শুরু করেছে পুলিশ। রবিবার রাতে ঘটনাটি ঘটেছে হাসনাবাদ থানার বোলদেপোতা এলাকায়। দু'মাসের মৃত শিশুর নাম ফিজা মণ্ডল। পরিবারের তরফ থেকে হাসনাবাদ থানায় পরিকল্পিতভাবে শিশু খুনের অভিযোগ দায়ের করা হয়েছে। সোমবার বসিরহাট জেলা হাসপাতালে শিশুটির ময়নাতদন্ত হবে। পুলিশ ও পরিবার সূত্রে জানা গিয়েছে, বাড়িতে শিশুটি, তার মা ও দাদু আর ঠাকুমা এই চারজনই থাকে। সম্প্রতি শিশুটির বাবা তাজউদ্দিন মণ্ডল বাড়িতে ছিল না, তিনি কর্মসূত্রে ওড়িশাতে আছেন। ঘটনার দিন সন্ধ্যায় ফিজা'র দাদু ও ঠাকুমা পাশে শিশুটির জেঠুর বাড়িতে গিয়েছিলে। বাড়িতে শিশুটি এবং তার মা ফিরোজা বিবি এই দুজন ছিলেন। ফিরোজা বিবির দাবি, বারান্দায় খাটে শিশুটিকে শুইয়ে তার মা বাথরুমে গিয়েছিল। বারান্দার গেটে তালা না দেওয়া থাকলেও গেট বন্ধ করা ছিল। শিশুটির মা বাথরুম থেকে বেরিয়ে দেখে বারান্দার খাটে শিশুটি নেই এবং বারান্দার গেট খোলা। শিশুটির মা তড়িঘড়ি ডাকাডাকি করতেই আশেপাশে লোকেরা এসে খোঁজাখুঁজি শুরু করে। ডাকাডাকি এবং খোঁজাখুঁজিতে এলাকার প্রতিবেশী এবং তার আত্মীয়-স্বজনরাও একত্রিত হয়ে খুঁজতে থাকে চারিদিকে। এরই মধ্যে হাসনাবাদ থানাতেও শিশু নিখোঁজের খবর দেওয়া হয়। ঘটনাস্থলে উপস্থিত হয় হাসনাবাদ থানার পুলিশ। পুলিশ ও গ্রামবাসীরা খুঁজতে থাকে চারিদিকে। তখনই হঠাৎ বাড়ির পাশের পুকুরে টর্চের আলোয় দেখতে পাওয়া যায় শিশুটি ভাসছে। তড়িঘড়ি শিশুটিকে তুলে টাকি গ্রামীণ হাসপাতালে নিয়ে গেলে তাকে মৃত বলে ঘোষণা করে চিকিৎসকেরা। এই ঘটনায় রীতিমত শোকের ছায়া নেমে আসে এলাকায়। কে বা কার? কিসের শত্রুতার জেরে এই শিশুটিকে খুন করল সেটাই ভাবতে পারছে না শিশুটির পরিবার এবং এলাকার মানুষ। পরিবারের তরফ থেকে হাসনাবাদ থানায় পরিকল্পিতভাবে খুনের অভিযোগ দায়ের করা হয়েছে। হাসনাবাদ থানার পুলিশ পুরো বিষয়টি তদন্ত শুরু করেছে।

স্নেহাশিস-ঘনিষ্ঠ তৃণমূল নেতা গ্রেপ্তার

নিজস্ব প্রতিবেদন, হুগলি: হুগলিতে প্রাক্তন পরিবহণমন্ত্রী স্নেহাশিস চক্রবর্তীর ঘনিষ্ঠ এক তৃণমূল নেতার বিরুদ্ধে বিস্ফোরক অভিযোগ উঠল। সমবায় সমিতির প্রায় দুই কোটি টাকার আর্থিক তছরুপের অভিযোগে গ্রেপ্তার করা হল স্নেহাশিস চক্রবর্তীর ঘনিষ্ঠ জাঙ্গিপাড়ার তৃণমূল নেতা তথা রসিদপুর গ্রাম পঞ্চায়েতের প্রধান ও সমবায় সমিতির ম্যানেজার স্বপন পাত্রকে। রবিবার রাতে তাঁকে গ্রেপ্তার করে জাঙ্গিপাড়া থানার পুলিশ। প্রসঙ্গত, জাঙ্গিপাড়ার প্রাক্তন বিধায়ক তথা প্রাক্তন পরিবহণমন্ত্রী স্নেহাশিস চক্রবর্তীর ঘনিষ্ঠ ছিলেন স্বপন পাত্র। জাঙ্গিপাড়ার রসিদপুর গ্রাম পঞ্চায়েতের প্রধান এবং সমবায় সমিতির ম্যানেজার থাকাকালীন প্রায় ২ কোটি টাকার বেশি আর্থিক তছরুপের অভিযোগ রয়েছে তাঁর বিরুদ্ধে। ব্যক্তি দেখে সুদের হার নির্ণয় করতেন এই তৃণমূল নেতা। এমনকি প্রাক্তন পরিবহণমন্ত্রী স্নেহাশিস চক্রবর্তীকে কোনও কাগজপত্র ছাড়াই লক্ষ লক্ষ টাকা ঋণ পাইয়ে দেওয়ার অভিযোগ আছে এই তৃণমূল নেতার বিরুদ্ধে।

একসঙ্গে তৃণমূলের ছ'জন পঞ্চায়েত প্রধানের ইস্তফা

নিজস্ব প্রতিবেদন, বনগাঁ: একসঙ্গে তৃণমূলের ছয়টি পঞ্চায়েত প্রধানের ইস্তফা। বনগাঁ উত্তর বিধানসভার তৃণমূল কংগ্রেসের ৬ গ্রাম পঞ্চায়েতের প্রধান একযোগে ইস্তফাপত্র জমা দিলেন বনগাঁ বিডিও-র কাছে। উত্তর ২৪ পরগনার বনগাঁ উত্তর বিধানসভা কেন্দ্রের ছয়ঘড়িয়া গ্রাম পঞ্চায়েত, গঙ্গানন্দপুর গ্রাম পঞ্চায়েত, আকাইপুর গ্রাম পঞ্চায়ে, ধর্মাপুকুরিয়া গ্রাম পঞ্চায়েত, গোপালনগর ১ এবং ২ গ্রাম পঞ্চায়েতের প্রধানরা সোমবার বনগাঁ বিডিও অফিসে এসে ইস্তফাপত্র জমা দেন। ঊষা কান্তি পাল (গোপালনগর ২ নম্বর গ্রাম পঞ্চায়েতের প্রধান), মুক্তি হালদার (গোপালনগর ১ নম্বর গ্রাম পঞ্চায়েত প্রধান), তাপস মণ্ডল (ধর্মপুকুরিয়া গ্রাম পঞ্চায়েত), পুরবী সরকার (আকাইপুর গ্রাম পঞ্চায়েত), সবিতা সরকার মণ্ডল (ছয়ঘড়িয়া গ্রাম পঞ্চায়েতের প্রধান), মলিনা সরকার (গঙ্গানন্দপুর গ্রাম পঞ্চায়েত প্রধান)। বনগাঁ উত্তর বিধানসভার তৃণমূল কংগ্রেস ৬ প্রধানের পদত্যাগ প্রসঙ্গে বনগাঁ সংগঠনিক জেলা বিজেপির সভাপতি বিকাশ ঘোষ বলেন, 'তৃণমূলের পঞ্চায়েত প্রধানরা দুর্নীতি করেছে, তাই আতঙ্কিত হয়ে বাঁচার তাগিদেই পদত্যাগপত্র জমা দিলেন।'

ডিমথেরাপি বন্ধের আহ্বান স্বপন বাউলের

নিজস্ব প্রতিবেদন, হুগলি: চারিদিকে চলছে ডিম থেরাপি ডিম ছোঁড়া ছুরি। সোনারপুরের মানুষ প্রথম ডিম থেরাপি প্রয়োগ করে। তারপর থেকেই রাজ্যের জেলায় জেলায় চোরের গন্ধ পেলেই জনগণ 'ডিম থেরাপি' ডিম ছোঁড়া ছুরি করে। চোরকে ডিম মেরে তাঁর গায়ে গন্ধ ছড়িয়ে চোরের লজ্জা যাতে হয় তার ব্যবস্থা করছে। এপ্রসঙ্গে রাষ্ট্রপতির প্রশংসিত সম্মানিত আশির্বাদ ধন্য উপহারস্বরূপ পুরস্কারপ্রাপ্ত শিল্পী নিঃস্বার্থভাবে বিনা পারিশ্রমিকে সমাজ সচেতনের পূর্ব বর্ধমানের ডক্টর স্বপন দত্ত বাউল হুগলি জেলার কোন্নগর স্টেশন চত্বরে, জনবহুল পথে পথে ডিম থেরাপি নিয়ে গান ও বক্তব্যে জনগণকে সচেতন করেন। তিনি গানে গানে বলেন, 'হাট্টিমাটিম টিম ওরা চোরেদের

মাথায় পাড়ে ডিম। ডিমের দাম বাড়ছে তবু কমছে না। গরিব মানুষ ডিম ভাত কেমনে খাবে বলো না।' জনতার কাছে তাঁর আহ্বান, 'আইন আদালতের উপর ভরসা রাখুন। দুর্নীতিবাজ, চোর সকলেই কঠিন শাস্তি পাবে।' সারা রাজ্যের উদ্দেশ্যে এই প্রচণ্ড গরমে স্বপন দত্ত বাউলের মহতী উদ্যোগ দেখে হুগলী জেলার মানুষ ধন্যবাদ জানায়।

জুনিয়র চিকিৎসকের অস্বাভাবিক মৃত্যু

নিজস্ব প্রতিবেদন, হুগলি: উত্তরপাড়ার বাসিন্দা কৃতি জুনিয়র চিকিৎসকের অস্বাভাবিক মৃত্যু বারাণসীর মেডিক্যাল হোস্টেলে। উদ্ধার সুইসাইড নোট, এলাকায় শোকের ছায়া। মৃত চিকিৎসক ছাত্রের নাম ঋত্বিক কুণ্ডু। এই বিষয় ঋত্বিক কুণ্ডুর বায়োলজির শিক্ষক শুভ্র জ্যোতি মিত্র জানান, 'ঋত্বিক অত্যন্ত ভালো ছাত্র ছিল যেমন পড়াশোনায় তেমনি খেলাধুলায়, স্কুলেও ছিল ভারী সুনাম। জয়েন্টের পর প্রথমে কলকাতা মেডিক্যাল কলেজ ও বর্তমানে আইএমএস বিএইচইউ-তে অধ্যাবসা করে।' ঋত্বিকের এই অস্বাভাবিক মৃত্যু পরিবার থেকে বন্ধু বান্ধব কেউ মেনে নিতে পারছেন না। ইতিমধ্যেই পরিবারের লোক বেনারসের উদ্দেশ্যে রওনা দিয়েছে।

দুর্ঘটনায় মৃত্যু

নিজস্ব প্রতিবেদন, কাঁকসা: সড়ক দুর্ঘটনায় মৃত্যু হল এক শিশুর, অন্যদিকে গুরুতর আহত হয় এক ব্যক্তি। মর্মান্তিক এই দুর্ঘটনাটি ঘটেছে রবিবার রাতে ১৯ নম্বর জাতীয় সড়কের আসানসোলগামী রাস্তায়। জানা গিয়েছে বছর সাতের ভাইপোকে নিয়ে বাইকে চেপে পানাগড় থেকে দুর্গাপুরে বাড়ি ফিরছিল কাকা মনোজ দে। পানাগড় বাইপাশে ১৯ নম্বর জাতীয় সড়কের উপর কাঁকসার ওভারব্রিজে একটি ডাম্পার তাদের অতিক্রম করার সময় নিয়ন্ত্রণ হারিয়ে রাস্তার উপরে পরে যায় কাকা, ভাইপো। ঘটনাস্থলেই মৃত্যু হয় ভাইপোর। গুরুতর আহত হয় কাকা। দুর্ঘটনার খবর পেয়ে ঘটনাস্থলে কাঁকসা থানার পুলিশ পৌঁছে মৃতদেহ উদ্ধার করে ও আহতকে দুর্গাপুর মহকুমা হাসপাতালে পাঠায়। সোমবার দেহ ময়নাতদন্তের পর দেহ পরিবারের হাতে তুলে দেয় পুলিশ।

'মাছে-ভাতে' জনসংযোগ বিজেপির

মাছের থালা হাতে পরিবেশন বিধায়কের

নিজস্ব প্রতিবেদন, আরামবাগ: ভোটের আগে দেওয়া প্রতিশ্রুতি বাস্তবায়ন করে এলাকার মানুষের সঙ্গে এক অনন্য জনসংযোগ কর্মসূচিতে অংশ নিলেন আরামবাগের বিজেপি বিধায়ক হেমন্ত বাগ। আরামবাগের সালেপুর ১ নম্বর গ্রাম পঞ্চায়েতের গির্জাতলা এলাকায় 'মাছে-ভাতে' অনুষ্ঠানের আয়োজন করা হয়। সেখানে নিজের হাতে মাছ-ভাত পরিবেশন করে এলাকার শতাধিক মানুষের সঙ্গে মধ্যাহ্নভোজে অংশ নেন বিধায়ক। অনুষ্ঠানে উপস্থিত ছিলেন স্থানীয় বিজেপির নেতা-কর্মীরাও। বিধায়ক নিজেই হাতে মাছের থালা নিয়ে সারিবদ্ধভাবে বসা গ্রামবাসীদের খাবার পরিবেশন করেন। তাঁর এই উদ্যোগকে ঘিরে এলাকায় উৎসবের আবহ তৈরি হয়। ছোট থেকে বড়, সব বয়সের মানুষ এই আয়োজনে

অংশ নেন। বিধায়ক হেমন্ত বাগ বলেন, 'আরামবাগের সালেপুরের গির্জাতলায় আয়োজিত 'মাছে-ভাতে' অনুষ্ঠানে উপস্থিত থেকে এলাকার মানুষের সঙ্গে আন্তরিক সময় কাটানোর সুযোগ পেলাম। সকলের ভালোবাসা, আন্তরিকতা ও উষ্ণ অভ্যর্থনায় আমি সত্যিই আপ্লুত।' তিনি আরও জানান, মানুষের পাশে থেকে তাঁদের সঙ্গে আত্মিক সম্পর্ক গড়ে তোলাই তাঁর রাজনৈতিক জীবনের অন্যতম লক্ষ্য। প্রসঙ্গত, ২০২৬ সালের বিধানসভা নির্বাচনের প্রচারের সময় ভোটে জয়ী হলে এলাকার মানুষকে মাছ-ভাত খাওয়ানোর প্রতিশ্রুতি দিয়েছিলেন হেমন্ত বাগ। সেই প্রতিশ্রুতি পূরণ করতেই এই উদ্যোগ বলে জানিয়েছে বিজেপি নেতৃত্ব। এদিকে, বিধানসভা নির্বাচনে আরামবাগ শহরে ভোট প্রচারে আসেন আসামের বর্তমান মুখ্যমন্ত্রীর ড. হিমন্ত বিশ্ব শর্মা। তিনি আরামবাগের বিজেপি বিধায়ক হেমন্ত বাগকে সঙ্গে নিয়ে রোড শো চলাকালীন বলেছিলেন, 'আসাম থেকে মাছ পাঠিয়ে দেবো। আর মাংস খাওয়াবে স্থানীয় বিধায়ক হেমন্ত বাগ।' তবে আসাম থেকে মাছ না এলেও স্থানীয় বিজেপি নেতৃত্ব ও বিধায়ক হেমন্ত বাগ স্থানীয় মানুষকে মাছ খাওয়ালেন। আরামবাগের বিভিন্ন জায়গায় 'মাছে-ভাতে' কর্মসূচি করে বিজেপি।

আট বছর পর সুবিচার

সুটকেসে 'ব্যাঙ্ক বন্ধু'র দেহ লুকোনোর মামলায় দোষী সাব্যস্ত ব্যাঙ্ক ম্যানেজার

নিজস্ব প্রতিবেদন, দুর্গাপুর: সুটকেস খুলতেই সামনে এসেছিল এক বিভীষিকাময় দৃশ্য। তার ভেতরে ছিল 'ব্যাঙ্ক বন্ধু' শিল্পা আগারওয়ালের পচাগলা দেহ। সেই নৃশংস হত্যাকাণ্ডে শিউরে উঠেছিল দুর্গাপুর তথা গোটা রাজ্য। ঘটনার দীর্ঘ আট বছর পর শিল্পা আগারওয়াল হত্যা মামলায় অভিযুক্ত ব্যাঙ্ক ম্যানেজার রাজীব কুমারকে দোষী সাব্যস্ত করল দুর্গাপুর মহকুমা আদালত।

২০১৮ সালের ১৫ ফেব্রুয়ারি সকালে দুর্গাপুরের বেনাচিতির রূপালি অ্যাপার্টমেন্ট থেকে একটি ফোন পায় পুলিশ। খবর দেওয়া হয়, লিফটের সামনে একটি পরিত্যক্ত সুটকেস পড়ে রয়েছে। ঘটনাস্থলে পৌঁছে পুলিশ সুটকেসটি খুলতেই উদ্ধার হয় এক তরুণীর পচাগলা দেহ। পরে মৃতার পরিচয় জানা যায়, তিনি বাঁকুড়ার মেজিয়ার বাসিন্দা শিল্পা আগারওয়াল (২৮)। তিনি স্টেট ব্যাঙ্কের মেজিয়া শাখায় 'ব্যাঙ্ক বন্ধু' হিসেবে কর্মরত ছিলেন। একই শাখার ম্যানেজার ছিলেন অভিযুক্ত রাজীব কুমার। তদন্তে জানা যায়, ঘটনার কয়েক দিন আগে থেকেই নিখোঁজ ছিলেন শিল্পা। পরিবারের সঙ্গে শেষবার ফোনে কথা বলার পর থেকেই তাঁর আর কোনও খোঁজ মেলেনি। তদন্তের সূত্র ধরে পুলিশ রাজীব কুমারকে জিজ্ঞাসাবাদ শুরু করে এবং পরে তাঁকে গ্রেপ্তার করে। অভিযোগ, শিল্পাকে খুন করার পর প্রমাণ লোপাটের উদ্দেশ্যে তাঁর দেহ একটি সুটকেসে ভরে ফ্ল্যাট থেকে সরিয়ে ফেলার পরিকল্পনা করা হয়েছিল। তদন্ত চলাকালীন ফরেনসিক রিপোর্ট, সাক্ষীদের বয়ান এবং একাধিক পরিস্থিতিগত প্রমাণ আদালতে পেশ করা হয়। মামলায় মোট ২১ জন সাক্ষীর সাক্ষ্য গ্রহণ করা হয়। সমস্ত তথ্যপ্রমাণ খতিয়ে দেখে দুর্গাপুর মহকুমা আদালতের অতিরিক্ত জেলা বিচারক অভিযুক্ত ব্যাঙ্ক ম্যানেজার রাজীব কুমারকে দোষী সাব্যস্ত করেন। আগামী মঙ্গলবার তাঁর সাজা ঘোষণা করা হবে।

GOVERNMENT OF WEST BENGAL

INFORMATION WANTED

This is the Photograph of Madhuri Paul, Husband's Name Abhijit Paul of No. Kolachara Road, Rambrishnapur, PO & PS - Ghola, Dist - North 24 Parganas, who has been missing since 30.05.2026, at about 10.00 hrs, Residence under Ghola PS, Description of this missing person is: Age -31 Years, Complexion - Very Fair, Height -5 Feet 0 Inch, Wearing - A Green long Kurti, Language - Bengali. Please Contact Officer in Charge, Missing Persons Bureau, C.I.D., West Bengal, Bhabani Bhaban, Kolkata - 700027, Phone No: 033-24556120

ICA- D966(3)/2026

GOVERNMENT OF WEST BENGAL

INFORMATION WANTED

This is the Photograph of Sijit Paswan, Father's Name - Raju Paswan, of 14 No. Umacharan Bose Lane, PS Shibpur, Dist Howrah, WB, who has been missing since 26.02.2023, at about 19.00 hrs, Rambrishna Ghat, under PS- Howrah, Description of this missing person is: Age -17 Years, Complexion - Fair, Height - 5 Feet, Wearing - Black shirt & Black Pant, Language - Bengali/ Hindi. Please Contact Officer in Charge, Missing Persons Bureau, C.I.D., West Bengal, Bhabani Bhaban, Kolkata - 700027, Phone No: 033-24506130

ICA- D970(3)/2026

আঁচল ইস্পাত লিমিটেড

CIN : L27106WB1996PLC076866
রেজিস্টার্ড অফিস : মৌজা- চামরাইল, এনএইচ-৬
হাওড়া, পশ্চিমবঙ্গ -৭১১১১৪
ইমেল : cs@aanchalispat.com ফোন : ০৩৩ ২৩২৩ ০০৫২
ওয়েবসাইট : www.aanchalispat.com

অতিরিক্ত সাধারণ সভার নোটিশ

এতদ্বারা বিজ্ঞাপিত হচ্ছে যে, **আঁচল ইস্পাত লিমিটেডের সদস্যগণের অতিরিক্ত সাধারণ সভা (ইজিএম) বৃহস্পতিবার ২৩ জুলাই ২০২৬ বেলা ১.৩০ টা ভিডিও কনফারেন্সিং (ভিসি)/অন্যান্য অডিও ভিসুয়াল মিনস (ওএভিএম) মাধ্যমে** ইজিএম নোটিশে উল্লিখিত বিষয়সমূহ সম্পাদনের জন্য ইজিএম আহ্বায়ক নোটিশ যা পাঠানো হয়েছে ২০১৩ সালের কোম্পানি আইন(আইন) এর প্রযোজ্য সংস্থান এবং সংশ্লিষ্ট অধীন রুলস এবং সম্পর্কিত সার্কুলার কর্পোরেট বিষয়ক মন্ত্রক কর্তৃক(এমসিএ) ইস্যুকৃত এবং সিটিউরিটিজ অ্যান্ড এক্সচেঞ্জ বোর্ড অব ইন্ডিয়া (সেবি) ইস্যুকৃত অনুযায়ী ।

উল্লিখিত এমসিএ এবং সেবি সার্কুলার অনুযায়ী কোম্পানি বৈদ্যুতিন মাধ্যমে ইজিএম নোটিশের কপি সংশ্লিষ্ট সদস্যগণকে তাদের ই-মেল ঠিকানায় কোম্পানি/ডিপোজিটরি পার্টিসিপেন্টের নিকট নথিভুক্ত সাপেক্ষে পাঠাবে। ইজিএম নোটিশ কোম্পানির ওয়েবসাইট **www.aanchalispat.com**, স্টক এক্সচেঞ্জ এর ওয়েবসাইট যেখানের কোম্পানির ইক্যুইটি শেয়ারসমূহ তালিকাভুক্ত **www.bseindia.com**, এবং পূর্ব শেয়ারজিট্রি (ইন্ডিয়া) প্রাইভেট লিমিটেড (পূর্ব) **https://evoting.purvashare.com** থেকেও উপলব্ধ।

কোম্পানি রিমোট ই-ভোটিং সুবিধা (রিমোট ই-ভোটিং) সংশ্লিষ্ট সকল সদস্য কে সংশ্লিষ্ট ইজিএম নোটিশে উল্লিখিত সকল প্রস্তাবে ভোট দানের জন্য প্রদান করবে। অতিরিক্তভাবে কোম্পানি ইজিএম (ই-ভোটিং সময়ে ই-ভোটিং সিস্টেমের মাধ্যমে ভোট দানের জন্য সুবিদা দেবে। ইজিএম তে **কাট অফ টেড ১৬ জুলাই ২০২৬ অনুযায়ী** সদস্যগণের ভোটদানের উপযুক্ততা বিবেচিত হবে রিমোট ই-ভোটিং বা ই-ভোটিংয়ের জন্য।

রিমোট ই-ভোটিং সময় শুরু হবে **সোমবার ২০ জুলাই ২০২৬ সকাল ১০ টায় এবং সম্পাপ্ত হবে বুধবার ২২ জুলাই ২০২৬ বিকেল ৫ টায়।** পরবর্তীতে পূর্ব কর্তৃক রিমোট ই-ভোটিং ব্যবস্থা অকার্যকর করা হবে।

ফিজিক্যাল আকারে সদস্যগণ কর্তৃক অধিকার করা শেয়ারর পর যারা তাদের ইমেল ঠিকানা নথিভুক্ত করেননি কোম্পানির নিকট অনুগ্রহ করে প্রয়োজনীয় বিস্তারিত সহ - ফোলিও নং, শেয়ারহোল্ডারের নাম, শেয়ার সার্টিফিকেটের স্ক্যান কপি (সামনে এবং পিছনের), প্যান (স্ব প্রত্যয়িত স্ক্যান কপি প্যান কার্ডের) এব আধার (স্বপ্রত্যয়িত স্ক্যান কপি আধার কার্ডের) কোম্পানি বা আরটিএ কে **cs@aanchalispat.com** বা **evoting@purvashare.com** ইমেল করতে হবে।

অতিরিক্ত সাধারণ সভা নোটিশে ইজিএম তে অংশগ্রহণ এবং রিমোট ই-ভোটিং /ই-ভোটিং এর প্রক্রিয়া উপলব্ধ।

আপনার কোনও জিজ্ঞাসা থাকলে ইজিএম তে অংশগ্রহণ এবং ই-ভোটিং ই-ভোটিং ব্যবস্থা সম্পর্কে মেসার্স দিপালী ধুরী, প্রয়োগ আধিকারিক, পূর্ব শেয়াজিস্টারি (ইন্ডিয়া) লিমিটেড, ইউনিট নং ৯, শিব শক্তি ইন্ডাস্ট্রিয়াল এস্টেট, জে আর বরিচা মার্গ, লোয়ার পারেল (পূর্ব), মুম্বই -৪০০০১১ ঠিকানায় বা **evoting@purvashare.com** বা ইমেল করতে জানাতে পারেন, বা যোগাযোগা ন ০২২ ৪৯৬১৪১৩২ এবং ০২২ ৩৫২২০০৫৬ নম্বরে কল করতে পারেন।

আঁচল ইস্পাৎ লিমিটেডের পক্ষে
স্বা/-
পুষ্পেন্দু কয়াল
(কোম্পানি সেক্রেটারি)

স্থান : হাওড়া
তারিখ : ২৯.০৬.২০২৬

বিজ্ঞাপনের জন্য যোগাযোগ করুন-9331059060

ফর্ম এ
সাধারণ ঘোষণা
(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজলিউশন প্রসেস ফর কর্পোরেট পার্সোনস) রেগুলেশনসের রেগুলেশন ৬ অধীনে)
ডিজি কেবিলকম সার্ভিসেস প্রাইভেট লিমিটেড-এর বিনিয়োগকারীগণের অবগতির জন্য

সংশ্লিষ্ট বিস্তারিত

১.	কর্পোরেট ডেটরের নাম	ডিজি কেবিলকম সার্ভিসেস প্রাইভেট লিমিটেড
২.	কর্পোরেট ডেটরের গঠনের তারিখ	১৯.০৬.২০০৩
৩.	যে কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর গঠিত/নথিভুক্ত	রেজিস্ট্রার অফ কোম্পানিজ - কলকাতা ১
৪.	কর্পোরেট ডেটরের কর্পোরেট আইডেন্টিটি নং/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নং	U64204WB2003PTC096420
৫.	কর্পোরেট ডেটরের রেজিস্টার্ড অফিস এবং প্রধান অফিস (যদি কিছু থাকে) ঠিকানা	**রেজিস্টার্ড অফিস :** ইউনিট নং ৪১এ/৪৪, লিগাসি বিল্ডিং, ৫ম তল, ২৫এ শেক্সপীয়র সরণি, কলকাতা - ৭০০০১৭, পশ্চিমবঙ্গ, ভারত
৬.	কপোরেট ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরুর তারিখ	২৫ জুন ২০২৬ **(মহামান্য এনসিএলটি, কলকাতা বেঞ্চ রেজিস্ট্রি থেকে কোনও সূচনা বা যোগাযোগ ব্যতীত অন্তর্বর্তীকালীন প্রস্তাব পেশাদার সংশ্লিষ্ট সিআইআরপি ২৯ জুন ২০২৬ তারিখে সূচনা অবগত হয়েছেন)।**
৭.	ইনসলভেন্সি প্রস্তাব প্রক্রিয়া সমাপ্তির আনুমানিক তারিখ	২৬ ডিসেম্বর ২০২৬
৮.	অন্তর্বর্তী প্রস্তাব পেশাদার হিসেবে কার্যরত ইনসলভেন্সি পেশাদারের নাম এবং রেজিস্ট্রেশন নম্বর	হংসরাজ জারিয়া IBBI/IPA-002/IP-N00835/2019-2020/12663
৯.	বোর্ডের নিকট রেজিস্ট্রিকৃত অন্তর্বর্তী প্রস্তাব পেশাদারের ঠিকানা এবং ইমেল	**ঠিকানা :** ৩৬, অবিনাশ শাসমল লেন, বেলেঘাটা, ফুলবাগান, পবনপুত্র হোটেলের নিকট, কলকাতা - ৭০০০১০, পশ্চিমবঙ্গ **ইমেল : hansrajjaria@gmail.com**
১০.	অন্তর্বর্তী প্রস্তাব পেশাদারের সহিত যোগাযোগের জন্য ঠিকানা এবং ইমেল	**ঠিকানা :** ৩৬, অবিনাশ শাসমল লেন, বেলেঘাটা, ফুলবাগান, পবনপুত্র হোটেলের নিকট, কলকাতা - ৭০০০১০, পশ্চিমবঙ্গ **ইমেল : digicablecomm.cirp@gmail.com**
১১.	দাবি দাখিলের শেষ তারিখ	১৩ জুলাই ২০২৬
১২.	বিনিয়োগকারীগণের শ্রেণি, যদি কিছু থাকে, সংশ্লিষ্ট আইনের ২১ ধারার উপধারা (৬এ) এর (বি) পরিমেল অধীনে অন্তর্বর্তীকালীন প্রস্তাবক পেশাদার কর্তৃক নির্ধারিত	প্রযোজ্য নয়
১৩.	সংশ্লিষ্ট শ্রেণিতে বিনিয়োগকারীগণের অনুমোদিত প্রতিনিধি হিসেবে কার্যরত ইনসলভেন্সি পেশাদারগণের চিহ্নিতকরণের নাম (প্রতিটি শ্রেণিতে তিনটি নাম)	প্রযোজ্য নয়
১৪.	(ক) সম্পর্কিত ফর্মগুলি এবং (খ) প্রাপ্ত অনুমোদিত প্রতিনিধিগণের বিস্তারিত পাওয়া যাবে :	**Web link :** https://ibbi.gov.in/home/downloads সংশ্লিষ্ট ঠিকানা - ৩৬, অবিনাশ শাসমল লেন, বেলেঘাটা, ফুলবাগান, পবনপুত্র হোটেলের নিকট, কলকাতা - ৭০০০১০, পশ্চিমবঙ্গ

ন্যাশনাল কোম্পানি ল ট্রাইবুনাল, কলকাতা বেঞ্চ এক নির্দেশ বলে ডিজি কেবলকম সার্ভিসেস প্রাইভেট লিমিটেডের কর্পোরেট দেউলিয়া প্রস্তাব প্রক্রিয়ার ২৫ জুন ২০২৬ তারিখে শুরুর নির্দেশ দিয়েছেন। **(মহামান্য এনসিএলটি, কলকাতা বেঞ্চ রেজিস্ট্রি থেকে কোনও সূচনা বা যোগাযোগ ব্যতীত অন্তর্বর্তীকালীন প্রস্তাব পেশাদার সংশ্লিষ্ট সিআইআরপি ২৯ জুন ২০২৬ তারিখে সূচনা অবগত হয়েছেন)।**
ডিজি কেবিলকম সার্ভিসেস প্রাইভেট লিমিটেড-এর বিনিয়োগকারীগণকে প্রামাণ্য নথি সহ তাদের দাবি ১৩ জুলাই ২০২৬ তারিখে অর্ন্তবর্তীকালীন প্রস্তাবক পেশাদারগণের নিকট ক্রম নং ১০-এ উল্লিখিত ঠিকানায় পেশ করতে। আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ কেবল বৈদ্যুতিন মাধ্যমেই তাদের দাবি দাখিল করতে পারবেন। অন্যান্য বিনিয়োগকারীগণ তাদের দাবি প্রামাণ্য নথি সহ ব্যক্তিগতভাবে বা ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাখিল করতে পারেন।
ক্রম নং ১২-য় উল্লিখিত তালিকা অনুযায়ী যেসকল আর্থিক বিনিয়োগকারীগণ সংশ্লিষ্ট শ্রেণিভুক্ত তারা অনুমোদিত প্রতিনিধি বেছে নিতে পারেন ক্রম নং ১৩-য় উল্লিখিত তালিকায় ইনসলভেন্সি পেশাদার তিনজনের মধ্যে থেকে তাদের অনুকূলে অনুমোদিত প্রতিনিধি হিসেবে সংশ্লিষ্ট শ্রেণির ফর্ম সিএ অনুযায়ী কাজ করতে।
মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

স্বা/-
হংসরাজ জারিয়া
অন্তর্বর্তীকালীন প্রস্তাব পেশাদার
ডিজি কেবিলকম সার্ভিসেস প্রাইভেট লিমিটেড
IBBI/IPA-002/IP-N00835/2019-2020/12663
এএফএ নং : AA2/12663/02/300627/204411 | বৈধ : ৩০ জুন ২০২৭ পর্যন্ত

তারিখ : ৩০.০৬.২০২৬
স্থান : কলকাতা

**২০১৬ সালের ইনসলভে